

Saturday, 7th April, 1860

**PROCEEDINGS**

**OF THE**

**LEGISLATIVE COUNCIL OF  
INDIA**

**Vol. VI**

**(1860)**

respecting the liability of real estate within the Settlement of Prince of Wales' Island, Singapore, and Malacca, to the payment of debts of deceased persons; and to enable Executors and Administrators to sell and dispose of the same." He said, this was a Bill which he brought in at the request of the late Chief Justice. It was introduced at the instance of one of the learned Recorders in the Straits. As he (Sir Barnes Peacock) did not see any necessity for proceeding further with it, he begged to move for the discharge of the Committee.

Agreed to.

#### WARRANTS OF ATTORNEY AND COGNOVITS.

SIR CHARLES JACKSON moved for the discharge of the Select Committee on the Bill "to provide for the due execution of warrants of Attorney to confess judgment and cognovits." He said that this also was a matter which would form part of the Civil Procedure about to be provided for the Supreme Courts, and it was not necessary to proceed with a separate Bill for this object.

Agreed to.

#### PUNISHMENT OF CHOWKEYDARS.

MR. HARRINGTON moved for the discharge of the Select Committee on the Bill "for the punishment of Chowkeydars for neglect of duty." He said that there was before the Council another Bill on the same subject, into which the provisions of this Bill could be introduced, if necessary.

Agreed to.

#### IMPRESSMENT OF CARRIAGE AND SUPPLIES FOR TROOPS AND TRAVELLERS (BENGAL).

THE VICE-PRESIDENT moved that the Bill "to amend the law regarding the provision of Carriage and Supplies for Troops and Travellers, and to punish unlawful Impressment," be struck out of the list of Select Committees. This Bill had been brought in by the Lieutenant-Governor of Bengal. All the Members of the Committee upon that Bill had gone away without their places in the

*The Vice-President*

Committee having been supplied. The Bill might therefore be presumed to have died a natural death, and unless the Honorable Member for Bengal wished to proceed with it, might be struck out of the list.

MR. SCONCE said he had received no instructions concerning this Bill.

The Motion was subsequently put and agreed to.

The Council adjourned.

*Saturday, April 7, 1860.*

No Member of the Council was this day present.

*Saturday, April 14, 1860.*

#### PRESENT :

The Hon'ble the Chief Justice, <i>Vice-President</i> , in the Chair,	
Hon. Lieut.-Genl. Sir J. Outram,	H. B. Harrington, Esq., H. Forbes, Esq.,
Hon. Sir H. B. E. Frere,	Hon. Sir C. R. M. Jackson,
Right Hon. J. Wilson,	and
P. W. LeGeyt, Esq.,	A. Sconce, Esq.

#### INDIGO CONTRACTS.

THE VICE-PRESIDENT read the following Memorandum from the Secretary to Government in the Home Department, communicating a Message from the Governor-General :—

No. 207.

The Secretary to Government in the Home Department has the honor to communicate to the Legislative Council the following telegraphic message which he has received from the Secretary to Government with the Governor-General :—

#### MESSAGE.

*Governor-General's Camp,  
dated 9th April.*

The Governor-General has this day given his assent to the Indigo Contract Bill, sent with your letter of 2nd instant.

W. GRAY,

*Secy. to the Govt. of India.*

*Fort William, the 13th April 1860.*

#### MOONSIFFS.

THE CLERK presented to the Council a Petition of the Sheristadar of the